

**Illegal Forward Trade**

1361. SHRI SHYAMSUNDER MOHAPATRA: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state whether legal Forward Trade has been fully curbed in India?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): Every possible effort is being made to curb illegal forward trade. Where forward trading is not legally permitted, but instances of such trading come to the notice of the Government, action to prosecute the offenders under the provisions of the Forward Contracts (Regulation) Act, 1952, is taken.

**Losses to N.T.C.**

1362. SHRI K. MALLANNA: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether 14 textile mills, out of 96 operating mills under the National Textile Corporation Ltd., continue to make losses despite the take-over of their management by Government; and

(b) if so, the facts regarding the reviewed policy of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) The Annual Report for 1973-74 of the National Textile Corporation Limited indicated that out of 96 mills in production during that year, 14 mills made gross losses.

(b) In order to improve the profitability of these mills, modernisation programmes are being formulated. In some cases such programmes have, already been sanctioned.

**Raids on Hoarders and Profiteers**

1363. SHRI K. MALLANNA: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) the number of raids made by Government during the last six months to scotch out hoarders and profiteers in foodgrains and other essential commodities, State-wise and city-wise; and

(b) the amount of money, jewellery and the quantities of essential commodities seized and the number of licences suspended or cancelled as a result of these raids?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): (a) and (b). Information regarding the action taken under the Essential Commodities Act 1955, is being collected from the State Governments and Union Territory Administrations and will be laid on the Table of the House

**Sale of Commodities at Fair Prices by Small Traders and Retailers**

1364. SHRI S. C. SAMANTA:  
SHRI TARKESHWAR  
PANDEY:  
SHRI AMBESH:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether there is any plan to see that the Small traders and retailers sell various commodities at fair prices, with only marginal profits and that they do not charge the consumers exorbitant prices;

(b) whether stringent action is postponed to be taken against traders charging exorbitant prices;

(c) the number of businessmen arrested for practising this malpractice so far; and

(d) the plans of his Ministry to narrow down the gap of controlled and market price?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE):** (a) No, Sir. The Essential Commodities Act, 1955, however, empowers the Government to issue orders to control the price at which any essential commodity may be bought or sold.

(b) and (c). Any infringement of such an order will amount to the commission of an offence under the Essential Commodities Act thereby attracting the penal provisions in that Act. The State Governments have been advised by the Government of India from time to time, to enforce the various control orders strictly. With a view to check the anti-social activities of profiteers and black-marketeers, the Act has been amended recently and the penal provisions thereof made more stringent. Information regarding the number of business-men arrested is not readily available.

(d) There is no plan, as such, for bridging the gap between the controlled and market price in cases where a "dual market" is functioning and the remedy lies in increased production.

1973-74 में गरीबी से निम्न स्तर पर रहने वाले व्यक्तियों की मासिक आय

1365. श्री फूलचन्द वर्मा : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) गरीबी से निम्न स्तर पर रहने वाले व्यक्तियों की 1973-74 में न्यूनतम मासिक आय क्या थी; और

(ख) उक्त वर्ष में रहे व्यक्तियों की संख्या क्या थी ?

**योजना मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल):** (क) और (ख).

उपरोक्ता व्यय संवर्धी राष्ट्रीय प्रतिवर्ष सर्वेक्षण के समकों की मदद में गरीबी से निम्न स्तर पर रहने वाले व्यक्तियों के अनुपात का अनुमान तैयार करना संभव है। परन्तु ये परिणाम केवल वर्ष 1970-71 तक ही उपलब्ध हैं एवं इसी प्रकार की जानकारी वर्ष 1973-74 के लिए अभी उपलब्ध नहीं है।

**Power from Kalagarh Dam in U.P.**

1367. SHRI S. N. MISRA: Will the Minister of ENERGY be pleased to state:

(a) the quantum of power which will be made available from the Kalagarh Dam in Uttar Pradesh after the construction of this dam; and

(b) by when the power stations will be commissioned?

**THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD):** (a) The installed generating capacity of the Kalagarh Dam Project (Ramganga Project) is 180 MW (consisting of three units of 60 MW each) and the annual energy potential is 404 million kWh.

(b) According to the present schedule of construction, the first generating unit of 60 MW is likely to be commissioned around March, 1975, and the remaining two units in 1976.